

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA  
STARRED QUESTION NO. 204  
TO BE ANSWERED ON 14.12.2015**

**REFORMS IN LABOUR LAWS**

**\*204. DR. UDIT RAJ:**

**SHRI MALLIKARJUN KHARGE:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government proposes to initiate a process of simplifying, rationalizing and amalgamating the 44 labour laws into 5 codes and if so, the details thereof;**
- (b) whether the Government has sought views of the States on the proposed reforms of labour laws and issues of enforcement and implementation of labour laws and if so, the details thereof;**
- (c) whether the new labour policy is likely to uphold the interests of the industry by ensuring better safety of organized/unorganized labourers in the country and if so, the details thereof; and**
- (d) whether various trade unions have opposed such amendment and if so, the reasons therefor and the remedial action taken by the Government to address such concerns?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a) to (d): A statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 204 TO BE ANSWERED ON 14.12.2015 RAISED BY DR. UDIT RAJ AND SHRI MALLIKARJUN KHARGE REGARDING REFORMS IN LABOUR LAWS.**

**(a): The Second National Commission on Labour has recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry of Labour & Employment has taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security & Welfare; and Safety and Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the Central Labour Laws.**

**(b) to (d): The process of Legislative reforms includes consultation with stakeholders including Central Trade Unions, Employers' Association and Central Ministries/State Governments in the form of tripartite consultation. In the process of drafting the Labour Codes also, such Tripartite meetings are held where the representatives from the State Governments and Central Trade Unions present their view points and give valuable suggestions on the provisions of the Labour Codes. The suggestions received from the stakeholders are duly considered by the Government. It is expected that these legislative reforms will catalyse the creation of employment opportunities while ensuring the better safety and social security measures for workers in both organized and unorganized sector.**

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